

(S)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.9/88.

Shri R.S.Sandhu & Another.

... Applicant.

V/s.

Union of India & 4 others.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,  
Hon'ble Member(A), Shri P.S.Chaudhuri.

Oral Judgment:

(Per Shri M.B.Mujumdar, Member(J))

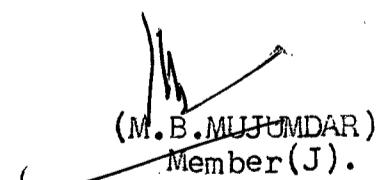
Dated: 27.7.1989

Except Applicant No.22 Shri S.P.Singh all the other applicants are absent. Applicants' advocate is also not present. We have heard the applicant No.22 Shri S.P.Singh and Mr.Kotiankar (for Mr.M.I.Sethna) for the respondents.

2. Mr.Kotiankar submitted that a new Customs Marine Organisation is not yet set up and it is not likely to be set up in the near future. Mr.Bhanot, Marine Officer in the office of Respondent No.5 supports this statement. In view of this position applicant No.22 Shri S.P.Singh has no objection to dispose of this application. Hence the present application is disposed of with no order as to costs. However, the applicants are permitted to file a fresh application in respect of the same subject matter if they consider it necessary in future.



(P.S.CHAUDHURI)  
Member(A)



(M.B.MUJUMDAR)  
Member(J).